

ITEM NO.17

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10569-10571/2022

(Arising out of impugned final judgment and order dated 18-08-2022 in CRA No. 4875/2014 18-08-2022 in CRA No. 4713/2014 18-08-2022 in CRA No. 1844/2015 passed by the High Court Of Judicature At Allahabad)

ISHRAR AHMAD ALIAS MINTU ETC.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.168618/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168619/2022-EXEMPTION FROM FILING O.T.)

Date : 06-01-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)

Mr. Mohnish Nirwan, Adv.
Mr. Umesh Dubey, Adv.
Mr. A. Bhasme, Adv.
Mr. Alok Pandey, Adv.
Ms. Kiran Pandey, Adv.
Mr. Manoj K. Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the prayer for interim relief as well as on the special leave petitions returnable within four weeks.

Registry is directed to call for the records of the courts below.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)

